

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Southern Railway Mazdoor Union has been permitted to open more than one Branch at one station for organisational purposes.

(b) Yse.

Ferrous scrap disposed of on Southern Railway

9302. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total quantity of ferrous scrap disposed of on the Southern Railway under bipartite agreements during the last two years, and

(b) whether the procedures laid down in the relevant Railway Code and Manual have been followed in these cases?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 1972-73 2570 814 M.Ts.

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1973-74 4495 704 M Ts.

(b) Yea.

Shareholders of Jaipur Udyog Limited

9303. SHRIMATI ROZA DESHPANDE:

SHRI C K. CHANDRAPAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the shareholdings of Shri Alok P Jain, the Chairman of Jaipur Udyog Limited in that Company;

(b) whether major shareholding in the Jaipur Udyog Limited belong to L.I.C., Rajasthan Government, Nationalised Banks and other public financial institutions;

(c) if so, the salient features of the shareholdings of each;

(d) whether there are any Government representatives on the Board of Directors of the Jaipur Udyog Limited, and

(e) if so, the name of the person who had represented Government or semi-Government financial institutions in the last Annual Meeting of the Company held on the 31st January, 1974 at Sawaimadhopur Rajasthan?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (e). Information is being collected and will be laid on the Table of the House

Non-payment of wages to employees of Nagpur (Central Railway) for participation in agitation

9304. SHRI Y. ESWARA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees of Nagpur, Central Railway, who have been denied wages for the period of food agitation from the 19th December 1973 to 28th December, 1973.

(b) whether all the employees involved in the agitation have been denied wages and if not, the reasons for discrimination between employer and employee;

(c) whether any steps have been taken to ensure regular supply of rations after the agitation; and

(d) if so, what are they?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 2041. On the policy of 'No work, no pay'.

(b) No discrimination was made.

(c) and (d). State authorities have been approached asking for regular and adequate food supply to staff